# GOVERNMENT OF PUNJAB DEPARTMENT OF EXCISE AND TAXATION (EXCISE AND TAXATION-II BRANCH)

#### **NOTIFICATION**

No.

The January, 2014

No.

In exercise of the powers conferred by Section 8-A of the Pupiab Value Added Tax Act. 2005 (Pupiab Act. No. 8 of 2005), and all powers.

the Punjab Value Added Tax Act, 2005 (Punjab Act No. 8 of 2005), and all powers enabling him in this behalf, the Governor of Punjab is pleased to notify the following scheme to be called the Punjab Small Traders Rahat Scheme, 2014 with a view to levy lump sum tax with immediate effect on the traders mentioned in the said scheme and subject to the conditioned as specified therein.

#### **SCHEME**

- 1. **Eligibility to avail benefits under the Scheme**. Any person, who fulfils the following conditions, shall be eligible to avail benefits under this scheme:
  - (a) he is a retailer; and
  - (b) he does not conduct any business in any Corporation or Class-1 municipal town; and
  - (c) his taxable turnover (excluding the turnover of the goods covered under single stage taxation) is less than rupees one crore in a financial year; and
  - (d) he does not conduct any inter-state sale or purchase.
- 2. **Method of Calculating Tax Liability:** The tax liability of a person opting under this Scheme shall be as per the following table:-

Serial No	Taxable turnover (excluding the turnover of goods covered under single stage taxation)	Tax Liability
1	Rs.0-Rs.25 lakhs	Rs.5000
2	Rs.25-Rs.50 Lakhs	Rs.10000
3	Rs.50-Rs.75 Lakhs	Rs.15000
4	Rs.75 Lakhs –Rs.1 crore	Rs.20000

- 3. **Manner of availing benefit under this scheme**. Any person desirous of opting for this scheme/availing the benefits under this scheme shall submit an application as per Annexure 'A' to the Designated Officer.
- 4. **Procedure to be followed by the Designated Officer** (1) The designated officer shall invariably accept the application, unless he has concrete reasons that the acceptance

of the application will lead to substantial tax evasion and shall record the reasons in writing for rejecting the application.

- (2) After acceptance of the application, the designated officer shall issue a registration certificate (in format given in Annexure 'B') to the applicant.
- 5. **Payment of tax under this Scheme**.- (1) Any person who has opted this Scheme shall pay the tax due in four equal quarterly installments like any taxable person.
- (2) If a person opts for this scheme in-between a quarter, then he shall pay the tax on prorata basis.
- 6. **Benefits under the Scheme** (1) Business premises of any person who has opted under this scheme, shall not be inspected without prior permission of the Excise and Taxation Commissioner.
- (2) Assessment of any person who has opted this scheme, shall not be taken up without the prior permission of the Excise and Taxation Commissioner.
- (3) If the premises of any dealer has opted this scheme are inspected by any officer of the Department without taking prior permission from the Excise and Taxation Commissioner, in such a case, the dealer may lodge a complaint at a helpline number or e-mail ID specified by the Department for this purpose. The complaint lodged by the dealer shall be promptly looked into and final decision in the matter shall be taken by the Excise and Taxation Commissioner.
- 7. **General Conditions of the Scheme** (1) Any dealer who has opted under this scheme will not be entitled for any input tax credit.
- (2) Any dealer who has opted this scheme will not be entitled to issue any VAT invoice.
- (3) Any input tax credit available with the dealer on the date he who has opted this scheme, will automatically be reduced to zero.
- (4) If it is found that any person who has opted this scheme has evaded the tax fraudulently or by misrepresentation of facts, he will be proceeded under the provisions of the Punjab Value Added Tax Act as applicable to a taxable person. Decision to proceed in this manner shall be taken at the level of the Excise and Taxation Commissioner.
- (5) If a dealer having VAT/TOT number opts this scheme then his VAT/TOT Number shall stand cancelled automatically with effect from the day he opts the said scheme.

### **ANNEUXURE 'A'**

APPLICATION FORM FOR AVAILING BENEFIT UNDER PUNJAB SMALL TRADERS RAHAT SCHEME, 2014.

То

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Sir,				-			
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of Chairmai	n or	any		_ Regd.	No		_son/daughter Director/Karta of M/S , Address
			ver for the	year	ider single s	_ is Rs	
•							•
3. Ih	nereby un	dertake t	to pay this	self asses	sed tax due	under this	scheme.
4. I,	solemnly,	declare	that the i	nformation	given by	me is true	to best of my
knowledo	ge, belief	and reco	ords.				
					(Sig	nature)	
Dated				Name:			
				M/S			
				TIN No	).		

## RAHAT CERTIFICATE

	То	
	Subject:-	Registration under Punjab Small Traders Rahat Scheme,
1.	Your	application under the above Scheme has been accepted. You shall be
	_	ne benefits available under the Scheme and shall be also bound by the litions of the Scheme.
2.		Certificate Number is (DISTRICT O/RAHAT/Alpha Numeric 4 Digit Number).
3.		es are inspected by any officer of the Department without the prior ETC, you may lodge a complaint at a helpline numberor e-mail ID
		(Signature of Designated Officer)
	Dated	Name:
		District:

D.P. REDDY, Financial Commissioner Taxation and Secretary to Government of Punjab, Department of Excise and Taxation.